

DOCUMENT INFORMATION

FILE NAME : Ch_X_5

VOLUME : VOL-1

CHAPTER : Chapter X. International Trade and Development

TITLE : 5. Articles of Association for the establishment of
an Economic Community of West Africa. Accra, 4 May
1967



**ARTICLES OF ASSOCIATION
FOR THE ESTABLISHMENT
OF AN ECONOMIC COMMUNITY
OF WEST AFRICA**

Done at Accra on 4 May 1967



**PROTOCOLE D'ASSOCIATION
POUR L'ÉTABLISSEMENT
DE LA COMMUNAUTÉ ÉCONOMIQUE
DE L'AFRIQUE DE L'OUEST**

En date, à Accra, du 4 mai 1967

UNITED NATIONS - NATIONS UNIES

1967

ARTICLES OF ASSOCIATION
FOR THE ESTABLISHMENT
OF AN ECONOMIC COMMUNITY
OF WEST AFRICA



UNITED NATIONS

1967

ARTICLES OF ASSOCIATION FOR THE ESTABLISHMENT OF AN ECONOMIC COMMUNITY OF WEST AFRICA

THE CONTRACTING STATES OF THE WEST AFRICAN SUB-REGION

Desiring to establish an Economic Community of West Africa (hereinafter referred to as the "Community") by means of a Treaty which the Contracting States undertake to negotiate and conclude at the earliest possible time;

Convinced—that, pending the formal establishment of the Community, it is essential to institute a transitional arrangement for the purpose of expediting the conclusion of the said Treaty and furthering the aims of the Community;

Noting—that the inter-governmental organizations for economic co-operation already existing in the West African sub-region have made a notable contribution to the attainment of the objectives of the Community;

Deeming it necessary—to co-operate effectively with the aforementioned inter-governmental organizations;

Have agreed as follows:

Article 1

AIMS OF THE COMMUNITY

1. The aims of the Community shall be:

- (a) to promote through the economic co-operation of the Member States a co-ordinated and equitable development of their economies, especially in industry, agriculture, transport and communications, trade and payments, manpower, energy and natural resources;
- (b) to further the maximum possible inter-change of goods and services among its Member States;
- (c) to contribute to the orderly expansion of trade between the Member States and the rest of the world;
- (d) by all these efforts and endeavours to contribute to the economic development of the continent of Africa as a whole.

Article 2

GENERAL UNDERTAKINGS

1. In order to achieve the aims of the Community, the Member States shall:

- (a) work in close co-operation with one another and endeavour to co-ordinate and harmonise their economic policies, both within and outside the Community;
- (b) keep each other informed and furnish the Community with the information required for the achievement of its aims;

- (c) within the Community, establish among themselves consultation on a continuous basis and carry out studies in order to determine the areas and lines of economic development to be undertaken jointly or in common;
- (d) negotiate within the Community the progressive elimination of customs and other barriers to the expansion of trade between them as well as restrictions on current payment transactions and on capital movements;
- (e) take measures which render their products relatively competitive with goods imported from outside the Community and seek to obtain more favourable conditions for their products in the world market;
- (f) endeavour to formulate and adopt common policies, and negotiate and conclude Agreements among themselves or through the medium of the Community, designed to serve the achievement of its aims, including the development jointly or in common of specific branches of industry and agriculture, the joint operation of specific transport and communications services, the development and the joint use of energy, joint research, training of manpower and the implementation jointly or in common of all other projects designed to promote the objectives of the Community, as well as common trade and payments arrangements, and
- (g) ensure, both within and outside the Community, that the common policies that have been adopted and the Agreements that have been concluded for the achievement of the aims of the Community are carried out.

2. Member States shall take all steps, particularly the provision of budgetary and other resources, required for the implementation of the Decisions and Recommendations of the Community, duly adopted.

Article 3

CO-OPERATION AMONG MEMBER STATES AND WITH OTHER BODIES

1. Individual Member States shall be entitled to take, both within and outside the Community, measures of economic co-operation without the agreement of other Member States, provided that such measures do not prejudice the aims of the Community.

2. Member States which belong to or join other systems of economic co-operation shall inform the Community of their membership and of those provisions in their constituent instruments that have a bearing on the purposes of the Community.

Article 4

STRUCTURE

1. The Community, when established shall have such principal organs and subsidiary bodies as may be required for the attainment of its objectives.

Article 5

INTERIM COUNCIL OF MINISTERS—COMPOSITION, POWERS AND PROCEDURE

1. Pending the conclusion and entry into force of the Treaty an Interim Council of Ministers is hereby established.

2. Membership of the Interim Council of Ministers shall be open to all such Members of the United Nations Economic Commission for Africa as fall within the area known as the West African sub-region, comprising Dahomey, Gambia, Ghana, Guinea, the Ivory Coast, Liberia, Mali, Mauritania, the Niger, Nigeria, Senegal, Sierra Leone, Togo and the Upper Volta.

3. The Interim Council of Ministers shall have as its principal task, the drafting of the Treaty governing the Economic Community of West Africa, its submission to Member States and the initiation of action as may be deemed necessary and appropriate to facilitate the entry into force of the Treaty.

4. The Interim Council of Ministers shall have power to establish a provisional Secretariat, an Interim Economic Committee, and any other subsidiary bodies as may be appropriate.

5. The Interim Council of Ministers, shall determine those areas of economic development to be undertaken jointly or in common by Member States, the manner and degree of such development and the time required therefor.

6. The Interim Council of Ministers, shall establish, through its subsidiary bodies, links with existing inter-governmental organizations for economic co-operation in the sub-region, whose activities are restricted to that geographical area. In particular, these organizations shall participate, in an advisory capacity, in the work of such Committees as may be established by the Interim Council of Ministers. The Interim Council of Ministers may also establish such relations as it deems fit with any other African inter-governmental organizations such as the African Development Bank, and the Lake and River Basin Development Organizations, whose activities are in line with the objectives of the Community.

7. The Interim Council of Ministers may invite to its meetings, in an observer or consultative capacity, representatives of other African sub-regions and of any non-African donor countries or organizations in its consideration of matters in which such sub-regional representatives and those of donor countries or organizations for technical and financial assistance may be of particular assistance to the West African sub-region.

8. A quorum for the meetings of the Interim Council of Ministers shall be a simple majority of the Member States. In the event of its inability to attend, a Member State may authorise another Member State to represent it. No Member State can represent more than one other State.

Article 6

**INTERIM COUNCIL OF MINISTERS—DECISIONS AND
RECOMMENDATIONS**

1. Each Member of the Interim Council of Ministers shall have one vote.
2. Decisions, resolutions and recommendations taken within the framework of the terms of reference of the Interim Council of Ministers as agreed by these Articles of Association shall be taken by a simple majority vote.

Article 7

FINAL PROVISIONS

1. The Interim Council of Ministers shall cease to exist upon the entry into force of the Treaty.
2. These Articles of Association may be signed by States of the West African sub-region and shall come into force when signed by a simple majority of these States.
3. The original of these Articles of Association, the English and French texts of which are equally authentic, shall be deposited with the Secretary-General of the United Nations who shall forward certified true copies to all the States of the sub-region.

IN WITNESS WHEREOF, the undersigned Plenipotentiaries, being duly authorised thereto by their respective Governments, have appended their signatures to these Articles of Association.

Done in the City of Accra this Fourth day of May Nineteen Hundred and Sixty-seven.

PROTOCOLE D'ASSOCIATION
POUR L'ÉTABLISSEMENT
DE LA COMMUNAUTÉ ÉCONOMIQUE
DE L'AFRIQUE DE L'OUEST



NATIONS UNIES

1967

PROTOCOLE D'ASSOCIATION EN VUE DE LA CREATION D'UNE COMMUNAUTE ECONOMIQUE DE L'AFRIQUE DE L'OUEST

LES ETATS CONTRACTANTS DE LA SOUS-RÉGION DE L'AFRIQUE DE L'OUEST

Désireux d'établir une Communauté économique de l'Afrique de l'Ouest (ci-dessous appelée "la Communauté") au moyen d'un Traité que les Etats contractants s'engagent à négocier et à conclure dans les plus brefs délais possibles;

Convaincus qu'en attendant l'établissement formel de la Communauté, il est essentiel d'instituer un arrangement provisoire permettant d'accélérer la conclusion dudit Traité et de favoriser la réalisation des objectifs de la Communauté;

Notant que les organisations intergouvernementales de coopération économique existant déjà dans la sous-région de l'Afrique de l'Ouest ont apporté une contribution notable à la réalisation des objectifs de la Communauté;

Jugeant nécessaire de coopérer effectivement avec les organisations intergouvernementales mentionnées ci-dessus;

Sont convenus de ce qui suit

Article 1

OBJECTIFS DE LA COMMUNAUTE

1. Les objectifs de la Communauté sont les suivants:

- (a) Favoriser, grâce à une coopération économique entre les Etats membres, un développement coordonné de leurs économies, notamment dans le domaine de l'industrie, de l'agriculture, des transports et des communications, des échanges et des paiements, de la main-d'oeuvre, de l'énergie et des ressources naturelles;
- (b) Intensifier au maximum les échanges possibles de biens et de services entre ses Etats membres;
- (c) Contribuer à l'expansion ordonnée des échanges entre les Etats membres et le reste du monde;
- (d) Contribuer, grâce à ces efforts et à ces activités au développement économique du continent africain tout entier.

Article 2

DISPOSITIONS GENERALES

1. Pour atteindre les objectifs de la Communauté, les Etats membres:

- (a) Coopèrent étroitement entre eux et s'efforcent de coordonner et d'harmoniser leurs politiques économiques au sein de la Communauté aussi bien qu'à l'extérieur;

- (b) Se communiquent mutuellement et fournissent à la Communauté tous renseignements nécessaires pour que ses objectifs soient atteints;
- (c) Etablissent des contacts permanents par des consultations au sein de la Communauté et effectuent des études en vue de déterminer les domaines et les modalités d'un développement économique à poursuivre conjointement ou en commun;
- (d) Négocient au sein de la Communauté les modalités d'élimination progressive des barrières douanières et autres qui s'opposent à l'expansion de leurs échanges mutuels, ainsi que les restrictions frappant les opérations courantes de paiement et les mouvements de capitaux;
- (e) Prennent des mesures en vue d'assurer à leurs produits une position relativement concurrentielle par rapport aux marchandises importées de pays extérieurs à la Communauté, et cherchent à obtenir pour leurs produits des conditions plus favorables sur le marché mondial;
- (f) S'efforcent d'élaborer et d'adopter des politiques communes, et négocient et concluent, entre eux ou par l'intermédiaire de la Communauté, des accords destinés à lui permettre d'atteindre ses objectifs, et visant notamment le développement conjoint ou en commun de certaines branches de l'industrie et de l'agriculture, la gestion commune de certains services de transport et de communications, le développement et l'exploitation conjointe de sources d'énergie, la recherche conjointe, la formation de la main-d'oeuvre et la mise en oeuvre conjointe ou en commun de tous autres projets destinés à favoriser les objectifs de la Communauté ainsi que de dispositions communes en matière d'échanges et de paiements;
- (g) S'assurent, au sein de la Communauté et en dehors, que les politiques communes adoptées et les accords conclus en vue de la réalisation des objectifs de la Communauté sont respectés.

2. Les Etats membres prennent toutes mesures, visant notamment les contributions budgétaires et autres ressources nécessaires à la mise en application des décisions et des recommandations de la Communauté dûment adoptées.

Article 3

COOPERATION ENTRE LES ETATS MEMBRES ET ENTRE CEUX-CI ET D'AUTRES ENTITES

1. Les Etats membres auront le droit de prendre, au sein de la Communauté ou en dehors, des mesures de coopération économique sans l'accord des autres Etats membres, pourvu que ces mesures n'aillent pas à l'encontre des objectifs de la Communauté.

2. Les Etats membres qui seraient ou deviendraient membres d'autres organismes de coopération économique devront en informer la Communauté et lui communiquer les dispositions de leurs instruments constitutifs qui peuvent avoir des rapports avec les objectifs de la Communauté.

Article 4

STRUCTURE

Une fois établie, la Communauté comprendra les organes principaux et tous organismes subsidiaires nécessaires à la réalisation de ses objectifs.

Article 5

CONSEIL DES MINISTRES INTERIMAIRE—COMPOSITION, POUVOIRS ET PROCEDURE

1. En attendant la conclusion et l'entrée en vigueur du Traité, un Conseil des Ministres Intérimaire est établi.

2. Peuvent être membres du Conseil des Ministres Intérimaire tous les membres de la Commission économique des Nations Unies pour l'Afrique faisant partie de la sous-région de l'Afrique de l'Ouest, comprenant la Côte-d'Ivoire, le Dahomey, la Gambie, le Ghana, la Guinée, la Haute-Volta, le Libéria, le Mali, la Mauritanie, le Niger, le Nigéria, le Sénégal, la Sierra Leone et le Togo.

3. Le Conseil des Ministres Intérimaire aura principalement pour tâche de rédiger le Traité régissant la Communauté Economique de l'Afrique de l'ouest, de soumettre ce Traité aux Etats membres et de prendre toutes mesures qu'il jugerait nécessaires et opportunes pour faciliter son entrée en vigueur.

4. Le Conseil des Ministres Intérimaire sera habilité à établir un secrétariat provisoire, une commission économique intérimaire et tous autres organes subsidiaires qui s'avèreraient nécessaires.

5. Le Conseil des Ministres Intérimaire déterminera les domaines dans lesquels le développement économique doit être entrepris conjointement ou en commun par les Etats membres, les modalités et le degré de ce développement et les délais nécessaires.

6. Le Conseil des Ministres Intérimaire établit, par l'intermédiaire de ses organes subsidiaires, des liaisons avec les organisations intergouvernementales de coopération économique existant dans la sous-région et dont les activités se limitent à ce cadre géographique. En particulier, ces organisations participeront à titre consultatif aux travaux des comités qui pourraient être établis par le Conseil des Ministres Intérimaire. Le Conseil des Ministres Intérimaire peut également établir les relations qu'il juge opportunes avec toutes autres organisations intergouvernementales africaines, telles que la Banque Africaine de Développement, les commissions pour l'aménagement des bassins fluviaux et lacustres, dont les activités entrent dans le cadre des objectifs de la Communauté.

7. Le Conseil des Ministres Intérimaire peut inviter à ses réunions, à titre consultatif ou en tant qu'observateurs, des représentants d'autres sous-régions de l'Afrique ainsi que de tous pays ou organismes donateurs non africains, lorsqu'il étudie des questions visant des domaines dans lesquels ces représentants des autres sous-régions et ceux des pays donateurs ou d'organismes d'assistance technique et financière pourraient apporter une aide particulière à la sous-région de l'Afrique de l'Ouest.

8. Le quorum des réunions du Conseil des Ministres intérimaire est constitué par la majorité simple des Etats membres. En cas d'empêchement dirimant, un Etat membre a la possibilité de donner pouvoir à un autre Etat membre de le représenter. Aucun Etat membre ne peut représenter plus d'un autre Etat membre.

Article 6

CONSEIL DES MINISTRES INTERIMAIRE—DECISIONS ET RECOMMANDATIONS

1. Chaque membre du Conseil des Ministres Intérimaire dispose d'une voix.

2. Les décisions, résolutions et recommandations prises dans le cadre du mandat du Conseil des Ministres intérimaire tel qu'il est défini dans le présent protocole d'association doivent être adoptées à la majorité simple.

Article 7

DISPOSITIONS FINALES

1. Le Conseil des Ministres intérimaire cessera d'exister au moment de l'entrée en vigueur du Traité.

2. Le présent protocole d'association est ouvert à la signature des Etats de la sous-région de l'Afrique de l'Ouest et entrera en vigueur à la date de la signature de la majorité des dits Etats.

3. L'original du présent protocole, dont les textes français et anglais font également foi, sera déposé auprès du Secrétaire général de l'Organisation des Nations Unies qui en fera tenir copies certifiées conformes à tous les Etats de la sous-région.

EN FOI DE QUOI, les plénipotentiaires soussignés, étant dûment mandatés par leurs gouvernements respectifs, ont apposé leurs signatures au présent protocole d'association.

Fait en la ville d'Accra, le quatrième jour de mai, mil neuf cent soixante sept.

**FOR DAHOMEY:
POUR LE DAHOMEY:**

Alassane ABOUDOU

**FOR GAMBIA:
POUR LA GAMBIE:**

**FOR GHANA:
POUR LE GHANA:**

A. A. AFRIFA, Brigadier

**FOR GUINEA:
POUR LA GUINÉE:**

**FOR THE IVORY COAST:
POUR LA CÔTE D'IVOIRE:**

L. A.¹

**FOR LIBERIA:
POUR LE LIBÉRIA:**

Cyril BRIGHT

**FOR MALI:
POUR LE^sMALI:**

Salif N'DIAYE

**FOR MAURITANIA:
POUR LA MAURITANIE:**

Mamadou BA

¹Initialled.
Paraphé.

FOR NIGER:
POUR LE NIGER:

Alzouma TIECOURA

FOR NIGERIA:
POUR LE NIGÉRIA:

J. B. JEFFREY-COKER

FOR SENEGAL:
POUR LE SÉNÉGAL:

Daniel CABOU

FOR SIERRA LEONE:
POUR LE SIERRA LEONE:

A. C. BLAKE

FOR TOGO:
POUR LE TOGO:

Paulin EKLOU

FOR THE UPPER VOLTA:
POUR LA HAUTE-VOLTA:

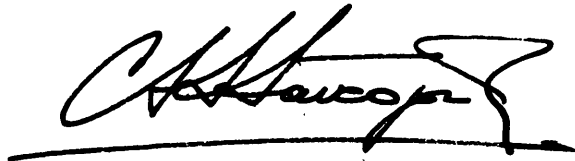
V. G. KABORE

I hereby certify that the foregoing text is a true copy of the Articles of Association for the Establishment of an Economic Community of West Africa, done at Accra on 4 May 1967, the original of which is deposited with the Secretary-General of the United Nations.

Je certifie que le texte qui précède est la copie conforme du Protocole d'association pour l'établissement de la communauté économique de l'Afrique de l'Ouest, en date, à Accra, du 4 mai 1967, dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

For the Secretary-General:

Pour le Secrétaire général:



*Under-Secretary
Legal Counsel*

*Sous-Secrétaire
Conseiller juridique*

United Nations, New York
12 July 1967

Organisation des Nations Unies, New York
le 12 juillet 1967

Certified true copy X.5
Copie certifiée conforme X.5
October 2004